

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

EA NO. 11 OF 2024 IN OA NO 94 OF 2022

WITH

EA NO. 12 OF 2024 IN OA NO 41 OF 2020

IN THE MATTER OF:**PUSHPENDRA KUMAR****...APPLICANT****VERSUS****NAGARPANCHAYAT, KADAURA &
ORS****...RESPONDENTS****INDEX**

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Rushendra
APPLICANT

THROUGH

Ranjan K. Rai
RANJAN KUMAR RAI
ADVOCATE

CH NO.351 PATIALA HOUSE COURTS
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New Delhi

Dated: 05.02.2025

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

EA NO. 11 OF 2024 IN OA NO 94 OF 2022

WITH

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IN THE MATTER OF:

PUSHPENDRA KUMAR

...APPLICANT

VERSUS

**NAGARPANCHAYAT, KADAURA &
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...RESPONDENTS

**OBJECTIONS BY THE APPLICANT TO THE COMPLIANCE
AFFIDAVIT OF RESPONDENTS NO 3 DATED 22.01.2025 (ALONG
WITH AFFIDAVIT).**

MOST RESPECTFULLY SHOWETH:

1. That pursuant to the directions issued by this Hon'ble tribunal in its order dated 06/09/2024 and 20/12/2024 respondents no 3 (DM, Jalaun) submitted a compliance report dated 22/01/2025 regarding the status of the 13 ponds located within the limits of the Nagar Panchayat Kadaura before this tribunal.
2. That the applicant, at this stage, is filing objection to the compliance report of respondents no 3 (DM, Jalaun) dated 22/01/2025.

PRELIMINARY OBJECTIONS:

3. That further pursuant to the directions issued by this Hon'ble tribunal in its order dated 20/12/2024 a cost of Rs 10000 has been imposed on each of respondents no 1 (EO,Nagar Panchayat,Kadaura) and respondents no 3(DM,Jalaun) for repetitive delay in filing the compliance report. But no receipt/information has been submitted in compliance affidavit dated

- 22/01/2025 by respondents no 1 & 3 regarding the deposition of cost of Rs 10000 by respondents no 1 and cost of Rs 10000 by respondents no 3.
4. That Annexure R/1 to R/6 contains different letters written by different authorities for the STP.
 5. That **Annexure R/7 of the compliance report dated 22/01/2024 contains the compliance report sent by Executive Officer, Nagar Panchayat Kadaura dated 17/012/2024 to ADM, Jalaun (in hindi).**
 6. That as mentioned in **Annexure R/8 of compliance** affidavit of DM, Jalaun dated 22/01/2025 estimated cost of construction work of **Amrit Sarovaar at Sadar Pond (586) is given as 152.58 Lacs and date of completion of work is March 2025. Nine (9) month old symbolic photographs of Sadar pond are annexed in Annexure R/8 by Project Manager, C&DS, UP Jal Nigam Jhansi which clearly proves no work of renovation has been done in last 8 month in Sadar Pond while the money for the same is withdrawn in June 2024.**
 7. That **post March 2025 the remaining amount of budget of 152.58 lakh might be taken out by Project Manager, C&DS, UP Jal Nigam Jhansi without any work of desilting, desludging and renovation.**
 8. That As of today, i.e. **February 05, 2025, the Sadar pond is full of heaps of silt of garbage, fecal, and solid waste and heavily encroached.** the true GPS photographs of Sadar Pond dated 05/02/2025 is annexed hereto and marked as **Annexure A-2** and True GPS videos of Sadar pond dated 02/02/2025 is stored in pen-drive showing dump of garbage, heaps of silt and encroachment over Sadar pond.
 9. That UPPCB with letter no H64304/C-2/MSW-23/2021 dated **10.09.2021 imposed an Environmental Compensation of ₹ 1,82,88,200/- to Executive Officer, Nagar Panchayat Kadaura** for the exploitation of water bodies of the town, during the pursuance of **OA no 41/2020**). But UPPCB never took any action to recover it from Nagar Panchayat,

Kadaura till date giving a free hand to Nagar Panchayat Kadaura to exploit the water bodies of the town . (EA no 12/2024 is filed against OA no 41/2020). The true copy of same is annexed hereto and marked as **Annexure A-4**.

SR NO VISE OBJECTIONS

10. That the objection of compliance report by Executive Officer, Nagar Panchayat Kadaura dated 17/012/2024 annexed in Annexure R/7 of the compliance report dated 22/01/2024 is being provided below in tabular form.

Sr No	Gata no	Area(in hectare)	Name of Pond	Ward/ Muhalla	Objections by Applicant
1.	112	0.785	Udai Tal /Manshadevi Mandir ke pass	Islamabaad	EO, Nagar Panchayat,Kadaura concealed the actual pitiable condition of this pond the water spread area and command/ catchment area of this pond is under encroachment. The water of pond is highly polluted due to direct discharge of fecal and sewage of illegal occupants residing on catchment area of pond at east side.

2.	586	2.679	Sadar Talab	Bazar	<p>RTI response dated 11/10/2022 received from ISRO-NRSC clearly declared the water spread area of Sadar pond as 1.26 ha in August 2022 and 0.93 ha in September 2022 while in Khatauni the area of the pond is recorded as 2.67 ha. Due to the non-compliance of the order of this tribunal dated 11/10/2022 the water spread area of Sadar pond further reduced to 0.0 ha in November 2024 (as per the WBIS -ISRO). The true copy of RTI-response letters of ISRO-NRSC dated 11/10/2022 and dated 09/10/2023 and water spread area of Sadar pond in November 2024 is annexed hereto and marked as Annexure A-1.</p> <p>As of today, i.e 05/02/2025 there is no</p>
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					<p>water in Sadar pond due to heavy encroachment on catchment area and water spread area of the pond. there are heaps of garbage, filth and solid waste in place of water in Sadar pond as Nagar Panchayat, Kadaura is using it as a dumping ground. The true colored photographs of the pond dated 05/02/2025 is annexed as Annexure A-3.</p>
3.	266	1.315	Jagnaha Talab	Islamabad	<p>During the hearing dated 20/05/2024. The pen-drive of the videos of Jaganaha Pond were played before this hon'ble tribunal wherein this hon'ble tribunal observed permanent structures as encroachment over the Jaganaha pond but as of today i.e. 03/02/2025 no action has been taken by EO, Nagar Panchayat, Kadaura to</p>

					<p>remove the encroachment from the catchment and water spread area of the Jagnaha pond. The true GPS video dated 03/02/2025 of Jagnaha pond is stored in pen-drive and true GPS photographs of Jaganaha pond dated 02/02/2025 is annexed hereto and marked as Annexure A-3. As per WBIS-ISRO the water spread area of Jaganaha pond was 1.1 ha in January 2025. The same is annexed in Annexure A-1. The water of the pond is very polluted due to direct discharge of fecal ,sullage and sewage of illegal occupants residing on water spread area/catchment area of Jaganaha pond at North and east side.</p>
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4.	311	0.316	Near Kabristaan	Eidgah	<p>The EO,Nagar Panchayat Kadaura submitted the misleading report about this pond. The pond 311 has been merged in the premises of Kabristan by constructing a boundary wall around Kabristaan covering pond too inside the boundary wall of kabristaan. This restricted the accessibility of pond to common people. Boundary wall blocked all channels of catchment area flowing towards the ponds. The EO,Nagar Panchayat Kadaura cleverly concealed this fact in the report. The true colored photographs of the same is annexed hereto and marked as Annexure A-3.</p>
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5.	657	0.101	Vaishnav Mata Mandir ke pass	Purva	UPPCB in its report dated 30.08.2024 submitted that there is no water in the pond 657 and no boundary wall around it which contradicts the compliance report of EO,Nagar Panchyat Kadaura. No Water in a pond during rainy month of August indicates that pond is completely paved and command / catchment area is completely encroached.
6.	659	0.101	Vaishnav Mata Mandir ke pass	Purva	UPPCB in its report dated 30.08.2024 submitted that there is no water in the pond 657 and no boundary wall around it while report of EO,Nagar Panchayat Kadaura claims water and boudry wall. As of today i.e. 03/02/2025 there is no water in the pond 657 and no boundary wall around

					it. No Water in a pond verifies that pond is completely paved and command / catchment area is completely encroached.
7.	946	1.226	Bhairav Talab	Chilpura	EO,Nagar Panchayat Kadaura concealed the facts that permanent structures are standing inside the pond and sullage, sewage and fecal of the town is being discharged into this pond. The true colored GPS photographs of dated 02/02/2025 of pond no 946 is annexed hereto and marked as Annexure A-3 . The true GPS video dated 02/02/2025 of the same is stored in the pen drive.
8.	443/994	0.130	Nagin Shakti	Islamabaad	UPPCB in its report dated 30.08.2024 submitted that there is no water in the pond which

					<p>contradicts the claims of EO, Nagar Panchayat ,Kadaura. The photographs of this pond at page no 147 of UPPCB report dated 30.08.2024 shows that the pond is completely paved up and encroached upon and lost its existence. That's why UPPCB didn't collect the water sample of this pond. The photographs of this pond as taken and annexed by UPPCB in its report dated 30/08/2024 at page no marked as 147 as a proof, the pond is completely paved and encroached up.</p>
9.	585/2(2 2)	0.235	Seer ka Talab	Havely	<p>UPPCB in its report dated 30.08.2024 submitted that there is no water in the pond which contradicts the claims of EO, Nagar Panchayat, Kadaura. This pond has been completely paved and encroached up by Nagar Panchayat itself</p>

					by building shops over it.
10.	292/2	0.353	Dhobipura ka Talab	Dhobipura	UPPCB in its report dated 30.08.2024 submitted that domestic waste and garbage are being disposed off into this pond. Which again proves the EO, Nagar Panchayat, Kadaura has presented false compliance status in its report dated 22/01/2024. The illegal occupants residing on water spread area and command/catchment area of this pond are disposing off their domestic waste into this pond to paveup the pond completely in near future. The true colored GPS photographs dated 02/02/2025 of encroachment and dump of garbage on the ponds are annexed

					hereto and marked as Annexure A-3 . The true GPS video of this pond dated 02/02/2025 is stored in the pen-drive.
11.	60	0.474	Bamhauri ka Talab	Bamhauri	UPPCB admitted that there was no water in the pond which proves the pond have been paved up and encroached up completely.EO,Nagar Panchayat Kadaura concealed this ground reality.
12.	61	0.069	”	Bamhauri	UPPCB in its report dated 30.08.2024 submitted that the pond is Completely Encroached upon but EO,Nagar Panchayat Kadaura concealed this ground reality.
13.	566	0.611	Kherapati	Purva	UPPCB admitted that the pond is Completely Encroached upon but EO,Nagar Panchayat

					Kadaura concealed this ground reality.
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Note: the Status of ponds at Sr No 5,6,8,9,12,13 in the Compliance reports of UPPCB dated 30/08/2024 contradicts the compliance reports of DM,Jalaun dated 22/01/2025.

11. That UPPCB report dated 30/08/2024 claims no water in ponds at Sr No 5,6,8,9,12,13 in rainy month of august while compliance affidavit of DM,Jalaun dated 22/01/2025 which consists of compliance report of EO, Nagar Panchayat, Kadaura dated 17/01/2025 at annexure R/7 makes false claim of water in the above ponds. In ground reality ponds at Sr No 5,6,8,9,12,13 ponds have been completely paved up and encroached upon and there is no possibility of water in these ponds in near future.
12. That **Out of 13 ponds 6 are completely encroached and lost their depth and the remaining 7 ponds are also under heavy encroachment** may lose their existence in near future if immediate remedial action is not taken.
13. That the Media Reports published regarding pitiable conditions of water bodies of town are annexed hereto and marked as Annexure A-5.

PRAYER

In light of the facts stated hereinabove it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to:

1. dismiss the compliance affidavit of respondents no 3(DM,Jalaun) dated 22.01.2025 which consists of misleading and false facts and concealed the truth;

2. issue the directions to IIT, Kanpur (only 70km away from town)/Survey of India to prepare report of actual encroachment and water quality of all 13 ponds of the Nagar Panchayat, Kadaura and or;
3. impose penalty/punishment on Executive Officer Nagar Panchayat Kadaura under section 26 &28 of NGT act 2010 for non-compliance of order of this tribunal dated 11.10.2022 and filing false compliance status report on pitiable conditions of ponds and or;
4. direct the MS, UPPCB to recover the Environmental Compensation of ₹ 1,82,88,200/-from Nagar Panchayat, Kadaura which was imposed by UPPCB on 10.09.2021 to stop the further exploitations of water bodies of town by Nagar panchayat, Kadaura and/or;
5. keep these EA no 11/2024 and EA no 12/2024 pending till the complete compliance of order dated 11.10.2022.
6. pass any other / further order as this Hon'ble Court may deem fit and proper in the interest of justice.

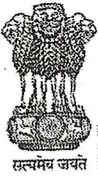
Ruspendra
APPLICANT

THROUGH

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ADVOCATE
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COMPLEX NEW BUILDING
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MOB-8505898181
EMAIL-advranjan.raai@gmail.com

New Delhi

Dated: 05.02.2025



INDIA NON JUDICIAL

372



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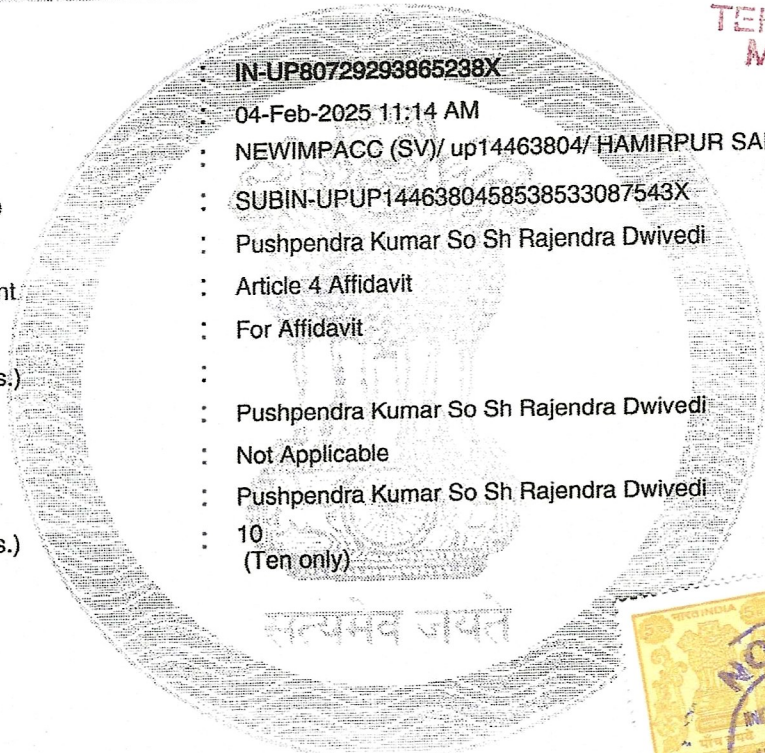
15

Government of Uttar Pradesh

e-Stamp

W.N.H.M.E. KUMBARPOO
ACC NO. - UP14463804
L.NO. - 05/2020-21
TEH+DIST-HAMIRPUR
Mob-8421660193

Certificate No.	: IN-UP80729293865238X
Certificate Issued Date	: 04-Feb-2025 11:14 AM
Account Reference	: NEWIMPACC (SV)/ up14463804/ HAMIRPUR SADAR/ UP-HMP
Unique Doc. Reference	: SUBIN-UPUP1446380458538533087543X
Purchased by	: Pushpendra Kumar So Sh Rajendra Dwivedi
Description of Document	: Article 4 Affidavit
Property Description	: For Affidavit
Consideration Price (Rs.)	:
First Party	: Pushpendra Kumar So Sh Rajendra Dwivedi
Second Party	: Not Applicable
Stamp Duty Paid By	: Pushpendra Kumar So Sh Rajendra Dwivedi
Stamp Duty Amount(Rs.)	: 10 (Ten only)



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**NAGARPANCHAYAT, KADAURA &
ORS**

...RESPONDENT



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- The onus of checking the legitimacy is on the users of the certificate
- In case of any discrepancy please inform the Competent Authority.



AFFIDAVIT

I, Pushendra Kumar, S/o Sh. R. B. Dwivedi, Ages-35 R/o Kadaura, District-Jalaun, UP 285203, presently at Hamirpur the applicant above named do hereby solemnly affirm and state as under: -

1. That I am the applicant in the abovementioned matter, as such, am conversant with the facts and circumstances of the case and competent to swear this affidavit.

2. That I have gone through the contents of the accompanying objections and say that the same are true and correct and has been drafted under my instructions. The contents thereof may kindly be read as a part hereof and are not being repeated herein for the sake of brevity.

Pushendra
DEPONENT

VERIFICATION:

Verified At Hamirpur on this 4th day of February 2025 that the contents of paras 1 and 2 of my above affidavit are true and correct to my knowledge, no part of it is false and nothing material has been concealed there from.

Pushendra
DEPONENT



execution of this
And Signed by me
In The Court of
AL.../M...
Dated

Shri Pushendra Kumar
My Office
Dated 4/2/2025

INDRA PAL YADAV
NOTARY
DISTT HAMIRPUR (U.P.)

374

Annexure (A-D)

RTI - Received from NRSC-ISRO

Area of Sadar pond 0.93 ha (17)
Khatauni - 2.67 ha.National Remote Sensing Centre
RS Applications Area
Water Resources Group30 Sep, 2022

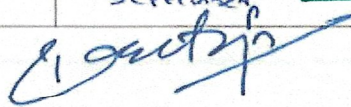
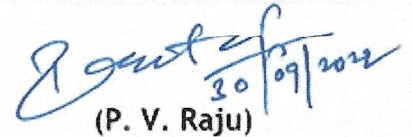
From :

To :

P. V. Raju
Group Director, Water Resources
RSAASri S Narasimha Rao
CPIO, NRSCSub: Information under RT Act 2005
Ref: No. CPIO:NRSC:RTI:2022:356 Dt. 19 Sep, 2022

Please find below the response to the information requested through online RTI application dt. 18.9.2022 filed by Shri. Pavan Dwvedi.

Information Sought	Information Provided by NRSC/ISRO
<ul style="list-style-type: none"> Please provide details of Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of August 2022 & September 2022 by water body Information System (WBIS) developed by NRSC/ISRO 	<ul style="list-style-type: none"> Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of <u>August 2022</u> is 1.26 ha under WBIS Water Spread Area of water body of ID 799241762679504014 of district Jalaun, UP as calculated/measured in month of <u>September 2022</u> is 0.93 ha under WBIS

(P. V. Raju)

Received on 07/10/2022
at 1725 hrs.
Rajoules
09/10/2022

अंतरिक्ष विभाग / DEPARTMENT OF SPACE
भारतीय अंतरिक्ष अनुसंधान संगठन/ INDIAN SPACE RESEARCH ORGANISATION
राष्ट्रीय सुदूर संवेदन केन्द्र / NATIONAL REMOTE SENSING CENTRE
हैदराबाद /Hyderabad
सूचना अधिकार कक्ष/ RTI Cell

सं. सीपीआईओ : एनआरएससी : आरटीआई : 2023 : 425
No.CPIO:NRSC:RTI:2023:425

October 09, 2023

Shri Pawan Dwivedi,
Shri Ram Bhavan,
Ramlila Maidan,
Kadura (Baoni State),
Jalaun.
Uttar Pradesh - 285203

Sir/महोदय,

Sub: सूचना का अधिकार अधिनियम, 2005 के तहत
Information under RTI Act, 2005 - reg.

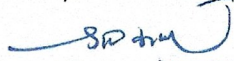
Ref: No.NRESC/R/E/23/00030 dated 22.09.2023.

With reference to the above application, the information provided by the custodian is as under:-

The information sought is already available in public domain at [https://bhuvan-wbis.nrsc.gov.in/?id=\(.....\)](https://bhuvan-wbis.nrsc.gov.in/?id=(.....)). You may enter the water body id at the space indicated (.....).

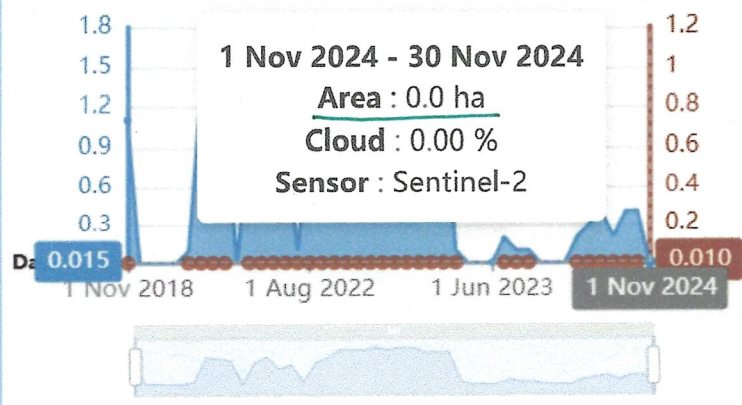
Appeal if any, on this reply may be submitted within 30 days of receipt thereof, to the First Appellate Authority, Shri Ankur Srivastava, Controller, National Remote Sensing Centre, Balanagar, Hyderabad - 500 037, Tel:- 040-23884005, E-mail: faa@nrsc.gov.in.

भवदीय / Yours faithfully,


(श्री कुमार वी Sree Kumar. V)
केन्द्रीय लोक सूचना अधिकारी/CPIO
एनआरएससी/NRSC
Tel.No.040-23884022
Email: cpio@nrsc.gov.in

संलग्न : यथोपरी / Encl: as above.

Water Spread Area (Ha) and Capacity (Mcum) temporal variation



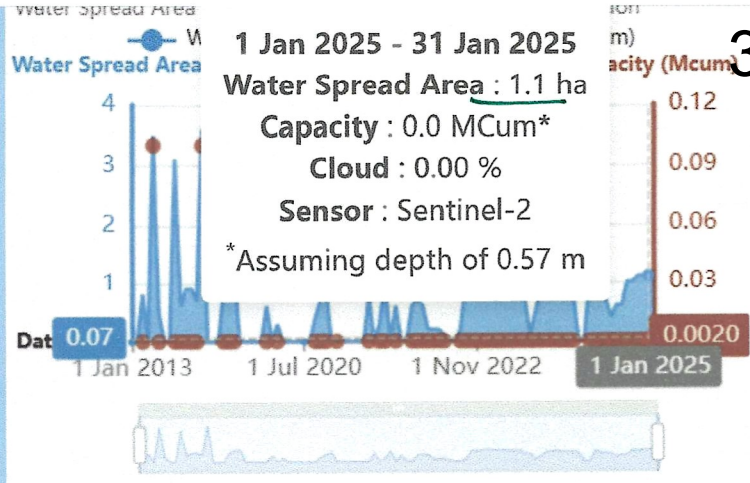
376

Sadar Pond (586), Kadaura (19)
 water spread area = 0.0 ha (ISRO-NRSC)
 area = 2.67 ha (as per KHatauni)

Display All Years data in Monthly mode for Every sensor

Details of Selected Water Body

River Basin	Ganga
River Sub Basin	Yamuna Lower
State(s)	UTTAR PRADESH
District(s)	Jalaun
Name	--Name Not Available--
Water Body ID	799241762679504014
Water Body Code	795006255906



1 Jan 2025 - 31 Jan 2025
 Water Spread Area : 1.1 ha
 Capacity : 0.0 MCum*
 Cloud : 0.00 %
 Sensor : Sentinel-2
 *Assuming depth of 0.57 m

377

Jagnatha Pond (266)
 Water Spread Area = 1.1 ha.
 Area in Khatauni - 1.31 ha.

20

Display All Years data in Monthly mode for Every sensor

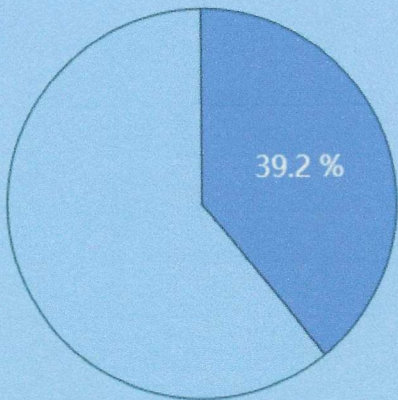
Details of Selected Water Body

River Basin	Ganga
River Sub Basin	Yamuna Lower
State(s)	UTTAR PRADESH
District(s)	Jalaun
Name	--Name Not Available--
Water Body ID	761070756109455216
Water Body Code	795029255921

Status during Jan 2025

The total number of water bodies on WBIS in JALAUN district, Uttar Pradesh state is 993. Sum of the maximum water spread area of these waterbodies is 8.60 sq.km.

The number of waterbodies observed for the month of Jan 2025 is 93. The sum of the actual water spread area of these waterbodies is 0.81 sq.km. against their maximum of 2.06 sq.km.



Current Water Spread Area Percentage: 39.2 %

Water Spread Area Analytics

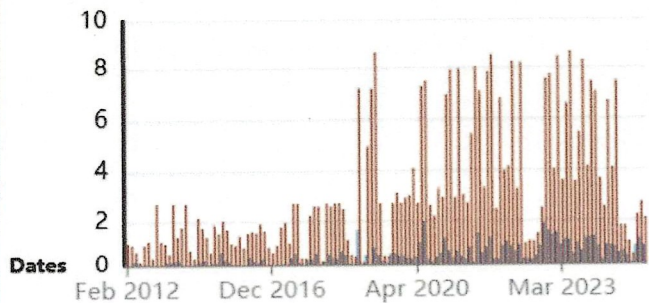


Statistics for JALAUN District, Uttar Pradesh State

Current Maximum Water Spread Area and Current Actual Water Spread Area

Maximum Water Spread Area Current Water Spread Area

Water Spread Area (sq. km.)



Display All Years data in Monthly mode

Disclaimer

National Remote Sensing Centre, ISRO.

SADAR POND (586) 379

Annexure (A-2)
22

Estimated Cost of Work - 152.58 Lakh.

Date of Start - 14/03/2024

Date of Completion - March 2025

No work of de-silting & de-sludging done by Project manager, C&DS, Jhansi while money of the same is withdrawn in June 2024.

As on 05/02/2025



Encroachment, fifth garbage on Sadar Pond as on Feb 5, 2025

380

Money for De-Silting of Pond has already withdrawn on June 2024.

23

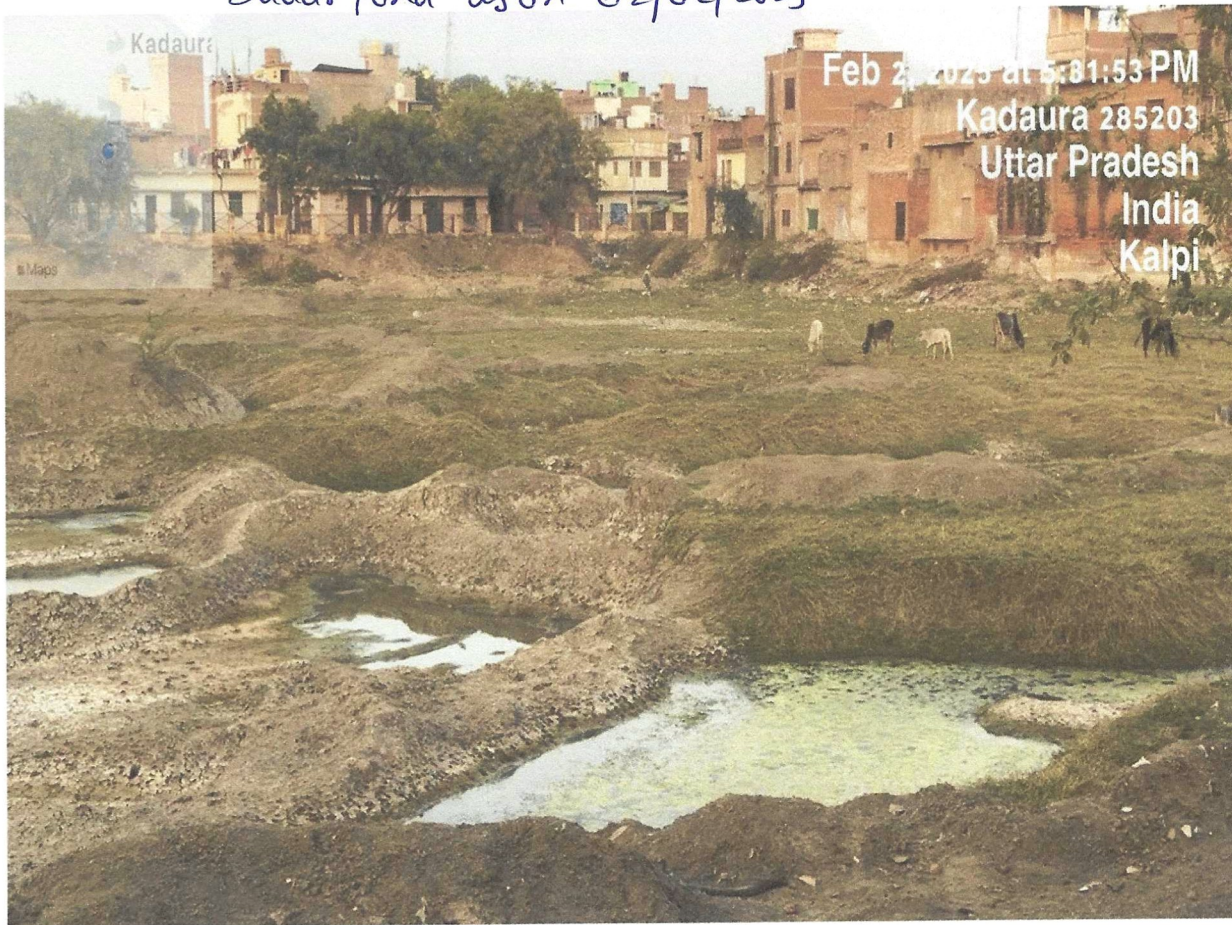


22 lakh has been withdrawn by Project Manager, C&DS, Jhansi
in June 2024 while No-Designing was done. (Sadar Pond)
381
photos of 02/02/2025

24

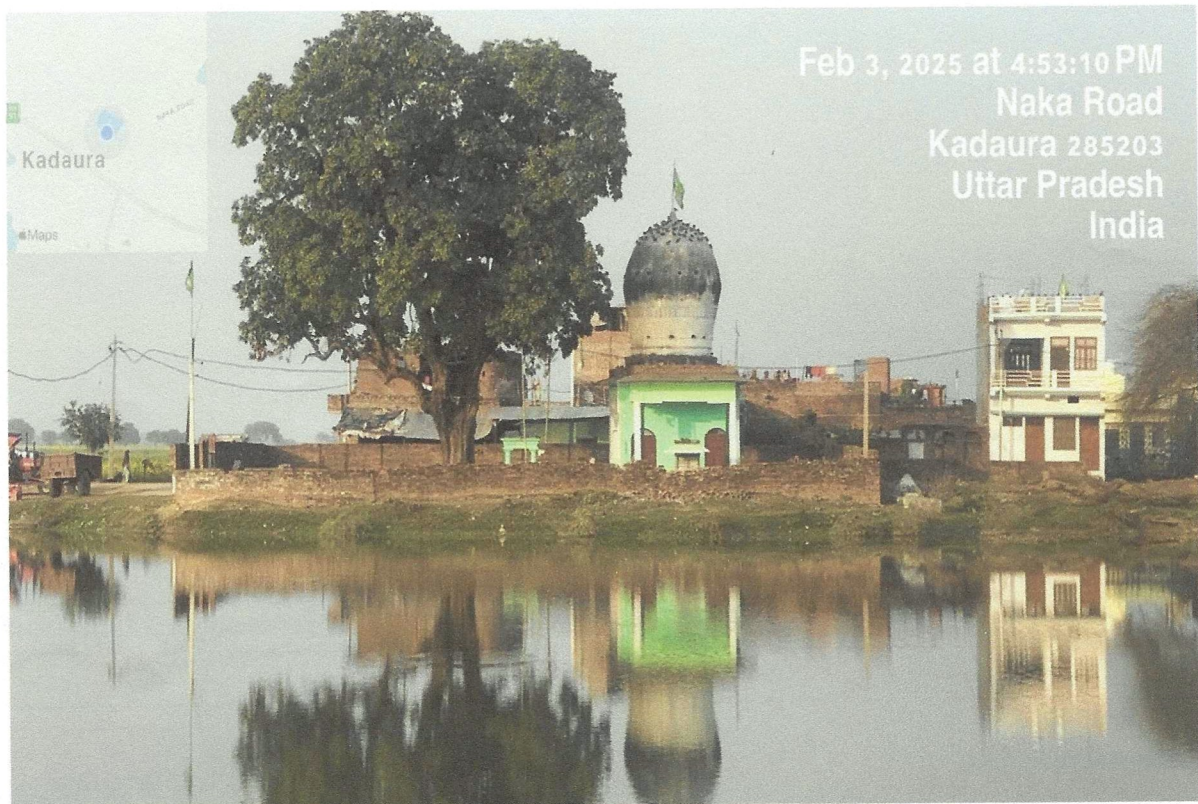


Sadar Pond as on 02/02/2025

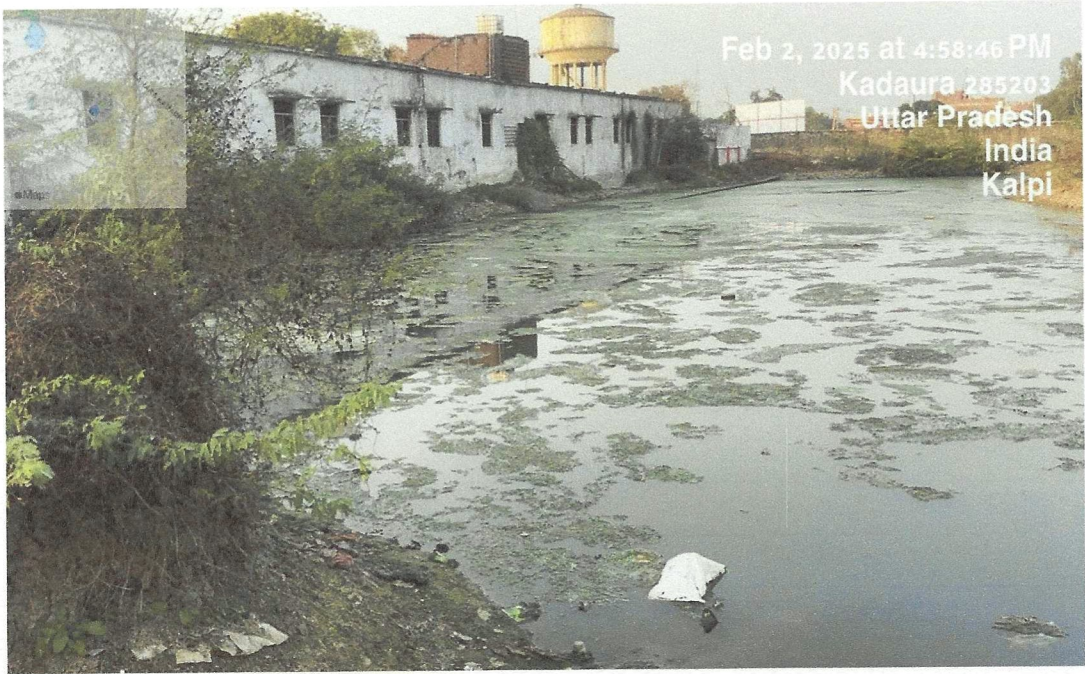


Heavy Encroachment over ~~382~~ 382 ha pond (266),
as on 03/02/2025

Annexure (A-3)
(25)



Encroachment on Bhairava⁽⁹⁴⁶⁾ 383 lab & discharge of sewage
on it. as on 02/02/2025



384
Talab (311) Near Kabristaan (Cemetery) merge in Kabristaan
by building boundary wall of Kabristaan and taking the pond inside the premises of Kabristaan, which restricted accessibility of common people to reach the pond. (27)



385
Heavy encroachment and direct discharge of sewage & dumping of solid waste into the Pond at DHOBIPURA(292/2).

28

states as on 03/02/2025



संदर्भ सं० H64304/C-2/MNW-23/2021
Ref. No

दिनांक 10-8-2021
Date

पंजीकृत

सेवा में,

अधिकांसी अधिकारी,
नगर पंचायत कदौरा,
जनपद-जालौन।

विषय- मेसर्स नगर पंचायत कदौरा, जनपद-जालौन के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

मेसर्स नगर पंचायत कदौरा, जनपद-जालौन का संयुक्त निरीक्षण उपजिलाधिकारी, कालपी एवं अधिकांसी अधिकारी, नगर पंचायत कदौरा के साथ दिनांक 27.02.2020 को किया गया था। निरीक्षण के दौरान एकत्रित किये गये जल नमूने में प्रचालकों के मान निर्धारित मानकों के अनुरूप नहीं पाये जाने एवं नगरीय क्षेत्र के घरेलू जल मल को बिना शुद्धिकरण किये ही सदर तालाब कदौरा पर भण्डारित किये जाने के कारण संदर्भित संस्था पर राज्य बोर्ड के पत्र संदर्भ सं० 99/O.A.-41/20 दिनांक 18.06.2020 द्वारा रुपये 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु कारण बताओ नोटिस प्रेषित किया गया था।

माननीय अध्यक्ष महोदय, ओवर साइट कमेटी को निरन्तर प्राप्त शिकायतों के परिप्रेक्ष्य में नगर पंचायत कदौरा, स्थित सदर तालाब का निरीक्षण क्षेत्रीय कार्यलय के अधिकारियों द्वारा दिनांक 20.07.2021 को किया गया। निरीक्षण आख्यानसार नगर पंचायत कदौरा, स्थित सदर तालाब के निरीक्षण के समय पाया गया कि तालाब में अभी भी नगरीय सीवेंज दो नालियों के माध्यम से निस्तारित हो रहा है जिसके कारण तालाब कैचमेन्ट ऐरिया में गंदगी एवं दुर्गन्ध व्याप्त है। अधिकांसी अधिकारी, नगर पंचायत, कदौरा द्वारा सदर तालाब कदौरा की साफ-सफाई करायी गयी तथा तालाब कैचमेन्ट ऐरिया की स्लज एवं गाद आदि को तालाब के आन्तरिक क्षेत्र में सूखने के लिये भण्डारित कराया गया है जिससे विभिन्न प्लास्टिक उत्पाद, पॉलीथीन व अन्य आपत्तिजनक नगरीय ठोस अपशिष्ट सामग्री आदि मिश्रित होने के कारण अप्रिय स्थिति का बोध हुआ है। तालाब सीमा क्षेत्र में पूर्व से निर्मित स्थाई निर्माण अभी डिमोलिस नहीं हुये हैं।

राज्य बोर्ड के पत्र संदर्भ सं० 99/O.A.-41/20 दिनांक 18.06.2020 द्वारा पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने हेतु जारी कारण बताओ नोटिस के सम्बन्ध में अपर जिलाधिकारी (वि०/रा०) जालौन के माध्यम से प्राप्त अधिकांसी अधिकारी, नगर पंचायत, कदौरा-जालौन के पत्रांक 8444/न०प०कदौरा/2020-21 दिनांक 14.09.2020 द्वारा प्राप्त प्रतिउत्तर विधिक दृष्टिकोण से ग्राह्य नहीं है।

क्षेत्रीय अधिकारी की आख्या दिनांक 23.07.2021 द्वारा मेसर्स नगर पंचायत कदौरा, जनपद-जालौन को पूर्व में जारी कारण बताओ नोटिस दिनांक 18.06.2020 की पुष्टि करते हुए रु० 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

क्षेत्रीय अधिकारी, झांसी की संस्तुति एवं सक्षम स्तर से अनुमोदनोपरान्त उद्योग मेसर्स नगर पंचायत कदौरा, जनपद-जालौन पर रु० 1,82,88,200/- (रु० एक करोड़ बयासी लाख आठठासी हजार दो सौ मात्र) पर्यावरणीय क्षतिपूर्ति के रूप में अधिरोपित किया जाता है तथा निर्देशित किया जाता है कि पर्यावरणीय क्षतिपूर्ति की धनराशि को उ०प्र० प्रदूषण नियंत्रण बोर्ड के यूनिट बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या-701502010002104 आई०एफ०एस० कोड-UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य क्षेत्रीय कार्यलय एवं बोर्ड मुख्यालय में प्रस्तुत करना सुनिश्चित करें। अन्यथा की स्थिति में पर्यावरणीय क्षतिपूर्ति की वसूली हेतु भू-राजस्व की भांति वसूली की कार्यवाही की जायेगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग स्वामी का स्वयं का होगा।

सक्षम अधिकारी के अनुमति से निर्गत।

भवदीय

मुख्य पर्यावरण अधिकारी (वृत्त-2)

प्रतिलिपि-

1. जिलाधिकारी, जालौन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड, झांसी को इस निर्देश के साथ कि उद्योग से पर्यावरणीय क्षतिपूर्ति धनराशि निर्धारित समय सीमा में प्राप्त न होने की स्थिति में भू-राजस्व की भांति वसूली हेतु कार्यवाही की जाये।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

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04/02/25

अपने अस्तित्व की अंतिम सांसे गिन रहा सदरतालाब

कदौरा। नगर का सबसे प्राचीन सदरतालाब अपने अस्तित्व की आखिरी सांसे गिन रहा है तालाब की स्थिति अत्यंत संकुचित हो गई है जिससे तालाब के ऊपर रोज नए नए अतिक्रमण हो रहे हैं और तालाब संकुचित हो रहा है तालाब की इस अत्यंत दयनीय स्थिति पर एनजीटी द्वारा समय समय पर कई आदेश पारित कर तालाब में मौजूद अतिक्रमण को हटाने व तालाब को हालत सुधारने के आदेश पारित किए गए हैं तालाब के पुनरुद्धार के शासन द्वारा साढ़े तीन करोड़ रुपए की राशि पारित कर तालाब की स्थिति में सुधार के सीएनडीएस नामक नगरविकास विभाग के आधीन संस्था को दिया था पर ठेकेदार और नगरपंचायत की मिलीभगत से उक्त टेंडर के लिए दी गई कालावाधि



में पूर्ण न करते हुए तालाब के पुनरुद्धार की राशि पूरी तरह हजम कर ली गई और तालाब की स्थिति पहले से भी संकुचित हो गई साथ ही नगरपंचायत के कर्मियों से मिलीभगत करके तालाब के भूक्षेत्र को पाटकर अतिक्रमणकारियों द्वारा तालाब की अस्तित्व को दिनोदिन

खत्म किया जा रहा है और तालाब में गंदे नालों का गिरना जारी है

एमआरएफ सेंटर के नाम पर भी खा गए लाखों रुपए=

नगर के पास में कूड़ा निस्तारण के लिए बना एमआरएफ सेंटर भी ढाक का तीन पात सिद्ध हुआ है एनजीटी के कूड़ा निस्तारण के सख्त रुख अपनाते हुए आदेश पारित किया था जिस कारण शासन की तरफ से 45 लाख रुपए पारित हुए थे परउसको भी आधा अधूरा बनवाकर लाखों रुपए का गमन करके नगरपंचायत कर्मियों ने अपनी जेबें भर ली नगर में कूड़ा के हालात जस के तस है और कूड़े जलने के कारण लोगों का सांस लेना दुभर हो गया नगरपंचायत के कूड़े वाहक गाड़ियों द्वारा कूड़े को खुले झालकर जलाया जाता है।

02/02/25

सदरतालाब की हालत हुई अत्यंत खराब पुनरुद्धार के नाम से लाखों की रकम डकार रहे जिम्मेदार!

कदौरा। एनजीटी के आदेश से सदर तालाब की सफाई व पुनरुद्धार के लिए आई राशि पर भ्रष्टाचार का खेल चल रहा है तालाब की सफाई के नाम कुछ जगह की जेसीबी चलाकर उसी के मलवे से तालाब के आस पास पार बनाकर उसीपर इंटर लॉक बनाकर टहलने की के लिए पार्क बनाकर जुगाड करके तालाब के पुनरुद्धार के लिए आए एक करोड़ रुपए का बंदर बाट किया जा रहा है वर्षों तक एनजीटी में लड़ाई के बाद इसके बाद तालाब की सफाई शुरू की गई लेकिन कार्यदायी संस्था ने निचले स्तर के अधिकारियों से मिलकर अपनी जिम्मेदारी को सही से नहीं निभाया और तालाब में गंदगी छोड़ दी। अब हालत यह हो गयी है कि कुछ लोगों ने इसमें दोबारा से कूड़ा डालना शुरू कर दिया है। बारिश होने पर पानी तालाब में ऊपर तक भर गया है और कूड़ा उसके ऊपर तैरता नजर आ रहा है। लोगों का कहना है कि सिस्टम को लोगों की समस्या से कोई लेना देना नहीं है। सरकारी धन की बंदरबाट की जा रहा है। एनजीटी में वर्षों तक केस चलने के बाद एनजीटी के आदेश पर



शासन ने तालाब सफाई का आदेश दिया था जिसपर नगरविकास विभाग तालाब की सफाई के लिए साढ़े तीन करोड़ रुपए पास किया था जिसको सफाई और सुंदरीकरण का काम सीएनडीएस नाम की संस्था को मिला जिसके बाद इसके अधिकारियों द्वारा अपने अपने रिश्तेदार ठेकेदार को इसका टेंडर देकर सरकारी बजट के पैसे का बंदर बाट करना शुरू कर दिया ठेकेदार द्वारा पहले एक दो मजदूरों को काम पर लगाकर तालाब की जलकुभी साफ कराने का नाटक करते हुए फोटो खिंचवाकर विभाग से लाखों रुपए निकाल लिए गए और बाद में गर्मी आने पर तालाब की जलकुभी पूर्णतया सूख जाने के बाद एक जेसीबी

और ट्रैक्टर को दिन में दस पंद्रह मिनट चलवाकर तालाब की गाद को साफ करने के नाम पर लाखों रुपए विभाग निकालकर ठेकेदार अपनी झाली भर रहा है और बरसात आने के बाद तालाब में वो काम भी बंद कर दिया गया है एक साल की अवधि एक तालाब को पूर्णतया साफ करने के लिए एक करोड़ से अधिक रकम का ठेका मिल जाने पर जाने के 8 माह पूर्ण हो जाने के बाद भी तालाब सफाई के नाम पर मात्र खानापूर्ति करके लाखों रुपए का भुगतान जिम्मेदारी द्वारा खा लिया गया है जबकि तालाब की हालत जस की तस उसी तरह प्रदूषण युक्त व दयनीय है तालाब के चारों तरफ कूड़े करकट का बुरी तरह ढेर लगा है।